

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.17/MP/2023

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 13 and Article 17 of the Power Purchase Agreement dated 7.8.2008 (as amended vide amendment agreements dated 17.9.2008 and 27.5.2022) executed between the Petitioner and Uttar Haryana Bijli Vitran Nigam Limited & Dakshin Haryana Bijli Vitran Nigam Limited; as well as Article 13 and Article 17 of the Power Purchase Agreement dated 20.1.2009 (as amended vide amendment agreement dated 21.10.2010) between the Petitioner and Tata Power Trading Company Limited inter alia seeking approval of Change in Law event, i.e., enactment of the Integrated Goods and Services Tax Act, 2017, the Central Goods and Services Tax Act, 2017, the State Goods And Services Tax Act, 2017, and the Union Territory Goods and Services Tax Act 2017; and compensation for additional expenses incurred by the Petitioner with respect to operation and maintenance of the Project on account of the same along with carrying cost.
- Petitioner : Jhajjar Power Limited (JPL)
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.
- Date of Hearing : **6.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Md. Aman Sheikh, Advocate, JPL
Shri Nitish Gupta, Advocate, TPDDL
Shri Nishant Talwar, Advocate, TPDDL
Shri Venkatesh, Advocate, TPTCL
Shri Aditya Vardhan Sharma, Advocate, TPTCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that Respondents 1 & 2, Haryana Discoms have circulated a request for an adjournment in the matter, and the Petitioner has no objection towards the same. Considering the request of Respondents 1 & 2, the Commission adjourned the matter.

2. The Petition will be listed for the hearing on **28.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**